

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

**Petition No. 180/TT/2021**

Date: 04.07.2022

To

Shri S.S. Raju  
Chief General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2, Sector-29,  
Gurgaon-122001.

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of transmission tariff from COD to 31.3.2024 for **Asset-I: LILO of 400 kV S/C Lonikhand (MSETCL)-Kalwa (MSETCL) Line at Navi-Mumbai alongwith 400/220 kV Navi Mumbai (GIS Sub-station) at Navi Mumbai under 'Western Region System Strengthening Scheme V'**.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 20.7.2022 :

**2019-24 period**

- a) Provide the actual COD of the instant asset along with the supporting documents, if required provide the revised tariff forms.
- b) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed during 2019-24 period for the instant asset.
- c) The actual capital cost should be compared with the benchmark cost as specified by the Commission and any variation in capital cost, to be explained
- d) Soft copy of IDC statement (in .xlsx format) for the instant asset.
- e) Methodology adopted and applicable rate of interest used for computation of IDC in case of loans obtained with 'floating rate' for the instant asset.

- f) Liability flow statement for all the assets as per the format provided in Annexure-I.
  - g) Confirm whether additional ACE is expected beyond 2021-22.
2. Confirm that the instant asset is currently in use.
  3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
  4. Confirm whether there is no further additional information required to be submitted by the Petitioner.
  5. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)

## Annexure – I

Name of Petitioner:

Name of Project:

Asset No.	Headwise /Partwise	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on COD/ 31st March 2019*	Discharge						Reversal						Additional Liability Recognized^						Outstanding Liability as on 31.3.2024	
					2019-10	2020-21	2021-22	2022-23	2023-24	Total (19-24)	2019-10	2020-21	2021-22	2022-23	2023-24	Total (19-24)	2019-10	2020-21	2021-22	2022-23	2023-24	Total (19-24)		
Asset - 1	Party - A									-						-							-	-
Asset - 1	Party - B									-						-							-	-

# TL/SS/Communication Systems etc.

\*Whichever is later

^Works deferred for execution, contract amendment - please specify